

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI.**

**(IB)-693/252(ND)/2018**

**In the matter of:**

Income Tax Officer ...Applicant

Vs.

M/s. Rathroi Maa Trading Pvt. Ltd. ...Respondent

**SECTION:** Under Section 9 of IBC

**Order delivered on 04.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

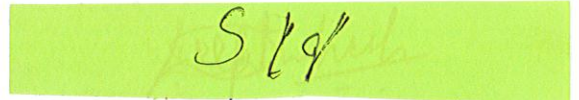
For the Applicant	Ms. Lakshmi Gurung, Standing Counsel for Income Tax Department with Eisha Kadian.
For the Respondent	(Ex-director)
For the ROC.	Mr. Munish Raj, Company Prosecutor.

**ORDER**

Learned counsel for the appellant who is the Income Tax Department states that the service of appeal is complete on ROC as well as the ex-directors of the company. The learned counsel undertakes to file affidavit alongwith the information received from the ROC on inquiry made by them on or before 09.07.2018. The ROC is directed to file a detailed reply within three weeks with

respect to strike off allowed under Fast Track Exit (FTE) Scheme, 2013. The ex-directors of the company Mr. Vijay Singh Rajpoot and Mr. Madan Singh Rajpoot are hereby directed to be present in the Court on the next date of hearing. Copy of the order be served by the counsel for the appellant on all the Directors. Order Dasti. For further consideration on 27.07.2018.

The Company Prosecutor appears and undertakes to file the reply as directed.



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

Mukesh